

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 276 OF 2015 &
IA NO. 1440 OF 2018**

Dated : 15th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**West Bengal State Electricity Distribution Company Ltd. ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors ... Respondent(s)**

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Aniket Prasoon
Mr. Samyak Mishra
Ms. Bhavya Nair

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Mr. Pulkit Agrwal for R-2

Mr. M. Y. Deshmukh for R-8

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-11

Mr. G. Umapathy
Mr. Aditya Singh for R-12

Mr. S. Vallinayagam
Ms. S. Amali for R-13

Mr. Arijit Maitra for ***Intervenor***
(GRIDCO)

ORDER

IA NO. 1440 OF 2018

(For intervention)

For the reasons set out in the application along with accompanying affidavit, the application for intervention is allowed, since Appellant has no objections.

The application is disposed of.

Necessary amendments may be carried out within two weeks i.e. on or before 29.04.2019.

APPEAL NO. 276 OF 2015

As agreed by learned counsel for parties, list the matter for hearing on **11th & 15th July, 2019 at 2:30 P.M. & on 17th July 2019.**

(S. D. Dubey)
Technical Member

Js/pk

(Justice Manjula Chellur)
Chairperson